

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 974 of 2004

Allahabad: This the 09th day of November, 2004

CORUM:

HON'BLE MR. S.C. CHAUBE, MEMBER-(A)

Mahesh Chandra,
S/o Shri Ram Awtar,
Resident of Village Aliyapur,
Post Office Maitha Station,
District Kanpur Dehat.

....Applicant.

By Adv. : Shri Satish Dwivedi

Versus

1. Union of India through the General Manager, North Central Railway, Allahabad.
2. The Divisional Railway Manager, North Central Railway, Allahabad Division, Allahabad.
3. The Divisional Superintending Engineer(I), North Central Railway, Allahabad Division, Allahabad.
4. The Divisional Engineer, North Central Railway, Mirzapur.
5. The Assistant Engineer, North Central Railway, Mirzapur.

....Respondents.

By Adv. : Shri A.K. Gaur

ORDER

By Hon'ble Mr. S.C. Chaube, Member-A

The applicant was appointed in substantive capacity on the post of Gang Man under the respondents and was subsequently confirmed on this post.

2. The application has been filed for setting aside the order of removal passed by the respondents and further giving direction to the respondents to reinstate

the applicant on the post held by him with all consequential benefits. Earlier, a departmental enquiry was initiated against the applicant as a result of which he has been removed from service. Aggrieved by the order of removal the applicant filed appeal dated 02.12.1992 before Senior Divisional Engineer (I), Northern Railway, Allahabad, who also rejected the appeal of the applicant.

3. He has now filed a revision petition before Divisional Railway Manager, N.C.R., Allahabad.

4. After hearing the counsel for the parties, it is my considered view that the ends of justice will be met if a direction is issued to the Revisionary Authority i.e. D.R.M., N.C.R., Allahabad to decide the revision petition of the applicant within a specified time frame.

5. Accordingly respondent no.2 i.e. D.R.M., N.C.R., Allahabad Division, Allahabad is directed to decide the revision petition dated 28.02.2003 by a detailed and speaking order under intimation to the applicant within a period of three months from the date of receipt of a copy of this order.

6. With the aforesaid directions the O.A. is disposed of accordingly at the admission stage itself.

7. There will be no order as to costs.

S. Khan
Member-(A)